

(Signature)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 629/2004

New Delhi this the 6th day of February, 2006

Hon'ble Mrs. Meera Chhibber, Member (J)

S.R.Korada,
S/O Shri Korada Paidithalli,
R/0 390-A, Chirag Delhi,
New Delhi.

(Present : None)

..Applicant

VERSUS

1. Union of India through the Secretary,
Department of Scientific and Industrial Research,
Anusandhan Bhawan, CSIR Building,
Rafi Marg, New Delhi-110001
2. Shri Pradeep Kumar,
Under Secretary,
Department of Scientific and Industrial Research,
Technology Bhawan, New Mathura Road,
New Delhi-110016

..Respondents

(By Advocate Shri N.S. Mehta)

O R D E R (ORAL)

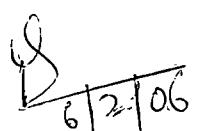
None for the applicant even in the revised jull. It is stated by counsel for the respondents that by this OA, applicant had challenged his original suspension order which has been extended from time to time and now after enquiry has been completed, he has been given a penalty of reduction to the

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post of Scientist 'B' in the scale of pay of Rs.8000-13500/- from the present post of Scientist 'C' in the scale of pay of Rs.10,000-15,200/- which shall be a bar to his promotion to the post of Scientist 'C' for a period of 5 years from the date of this order. However, this order of reduction shall not operate to postpone his future increments and on restoration he will be allowed the pay which he would have drawn in the normal course but for his reduction to the lower post. He has also submitted the order dated 18.1.2006 whereby even the suspension order of the applicant has been revoked with immediate effect and applicant has also joined the department. It is thus submitted by counsel for the respondents that in these circumstances probably the applicant has not bothered to come to the court today as this OA has now become infructuous.

2. Both these orders are taken on record. However, since none is present on behalf of applicant, this OA is dismissed for default and non-prosecution.


6/2/06
(Mrs. Meera Chhibber)
Member (J)

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